

9. Shri Bibudhendra Misra,
10. Kumari Shania Vasisht,
11. Prof. A. R. Wadia,
12. Shri Lalji Pendse,
13. Shri Mukut Bihari Lall,
14. Mirza Ahmed Ali,
15. Dr. K. L. Shrimali.

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.09½ hrs.

ESTIMATES COMMITTEE

EIGHTY-FOURTH REPORT

Shri Dasappa (Bangalore): I beg to present the Eighty-fourth Report of the Estimates Committee on the Ministry of Labour and Employment Part I—General Organisation, Chief Labour Commissioner, Chief Inspector of Mines, and Chief Adviser, ~~Factories~~.

12.10 hrs.

CORRECTION OF ANSWERS TO STARRED QUESTIONS NOS. 1430 AND 919.

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): In one of the supplementaries to Question No. 1430, I had stated that copies of Atlas were sent free to the Members of the Consultative Committee. On enquiry, I find that they were given only to the Leaders of various groups in the Lok Sabha and Rajya Sabha.

I might also add that copies of the Atlas are not available for free distribution as they have been either sold out or distributed.

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): In reply to a supplementary question relating to Question No. 919, put in the House on the 17th March, 1960, with regard to a Plywood Factory in N.E.F.A. it was stated by me that 51 per cent. of the capital of the Limited Liability Company which is proposed to be formed would be shared by the Ministry.

The correct position is that in 1955 when the N.E.F.A. Administration invited applications for the lease of certain portion of the Namsang Barduria Reserve Forest, one of the stipulations made was that "a Limited Liability Company would have to be formed to work the forests in which the N.E.F.A. administration reserved the right to participate on behalf of the tribal people upto 51 per cent. of the Capital and to share in the management."

The position as it stands, is that the Assam Railway and Trading Company Limited with whom negotiations are in progress for setting up of a Plywood Factory have offered participation to the tribal people upto 40 per cent. of the Capital either in Equity Shares or in Preference Shares.